

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD  
\*\*\*\*

O.A. 1440/95.

Dt. of Decision : 27-11-95.

K. Giridhar

.. Applicant.

Vs

1. The Director of Staff Selection  
Commission, Block No.12,  
CGO Complex, Lodi Road,  
New Delhi-110 003.

2. The Regional Director (W.R.),  
Staff Selection Commission,  
Army & Navy Building,  
IIInd Flor, M.G.Road,  
Kalaghoda, Bombay-400 001.

.. Respondents.

Counsel for the Applicant : Mr. CH C Krishna Reddy

Counsel for the Respondents : Mr. N.R. Devaraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

Judgement

( As per Hon. Mr. Justice V. Neeladri Rao, V C )

Heard Sri CH C Krishna Reddy, learned counsel for the applicant and Mr. N.R. Devaraj, learned counsel for the respondents.

2. The applicant who is now working as UDC in the Income Tax Department, applied in pursuance of notification No. 3-3-95-P&P published in the Employment News weekly dated 3-9 June, 1995 for recruitment to the posts of Inspectors of Income Tax, Central Excise etc. 1995. The maximum age for the same is 25 years. The applicant is aged 30 years. Age relaxation upto 40 years for Departmental candidates is provided as per column 4(e) of the notification, if they satisfy the nexus noted therein.// Note-1 para 4(e) stipulates that the candidates must submit list of duties performed by them in the present post duly certified by their office as per Appendix VIII alongwith the application to enable the Commission to decide their eligibility. The application of the applicant was rejected by the office of the Regional Director as per Annexure I by stating that the applicant had not enclosed the list of duties performed alongwith the application.

3. Being aggrieved the applicant filed this OA praying for a direction <sup>to</sup> the respondents to permit the applicant to appear for the examination to be held on 3-12-95 as per the advertisement No.3/3/95 P&P.

4. It is stated for the applicant that he was given certificate dated 12-6-95 vide Appendix II to the effect

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To

1. The Director of Staff Selection Commission,  
Block No.12, CGO Complex,  
Lodi Road, New Delhi-110 003.
2. The Regional Director (W.R)  
Staff Selection Commission, Army and Navy  
Building, II Floor, M.G.Road.  
Kalaghoda, Bombay-1.
3. One copy to Mr.Ch.C.Krishna Reddy, Advocate, CA .Hyd.
4. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

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that the applicant is attending to the duties of Inward, Outward and Typing. But at the time of hearing the learned counsel for the applicant submitted a list of duties of LDC in the office of Income Tax Department and also the list of duties of UDCs in the same office.

5. When in the advertisement it is specifically stipulated that the candidates who are desirous of having maximum age relaxation have to submit a list of duties of the posts in which they are presently working and if they failed to do it, it is open to the concerned authority to reject it for non-compliance and hence when the application was rejected on the ground of such non-compliance, there is no infirmity.

6. For the above reasons there is no need to consider for disposal of this OA. Whether duties of LDCs or UDCs are helpful in discharge of the duties of Inspectors of Income Tax/Central Excise etc. as contemplated under 4(e) of the advertisement herein before referred to, and we leave it open for consideration as and when it arises.

7. This OA is dismissed for we do not find any infirmity in rejecting the application of the applicant as per the impugned order which is enclosed as Annexure-I. No costs.//

*Amrit Singh*  
(A.B. Gorathi)  
Member (Admn.)

*V. Neeladri Rao*  
(V. Neeladri Rao)  
Vice Chairman

Dated : Nov 27, 95  
Dictated in Open Court

*Abdul*  
*Deputy Registrar CJCC*

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TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRIKHO  
VICE CHIEFMAN

AND  
THE HON'BLE MR. P.GANGARAJAN :M(A)

DATED: 27-11-1995

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in  
O.A.No. 1140/95

T.A.No. (W.P.No.)

Admitted and Interim directions  
Issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

p.v.m.

